CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH

O.A.NO. 362 OF 1991

Union of India & Ors.	Petitioner s
Mr. N.S. Shevde, Versus	Advocate for the Petitioner [s]
Durgaprasad Matav,	Respondent
Mr. K.K. Shah	Advocate for the Respondent [sit

DATE OF DECISION 10.3.1998

CORAM

The Hon'ble Mr. V. Ramakrishnan, Vice Chairman.

The Hon'ble Mr.

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- g, Whether their Lerdships wish to see the fair copy of the Judgment?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

Union of India, through General Manager, Western Railway, Churchgate, Bombay - 20 & Ors.

.. Applicants.

(Advocate: Mr. N.S. Shevde)

versus

Durgaprasad Matav.

... Respondent.

(Advocate: Mr. K.K. Shah)

ORAL ORDER

O.A.No. 362/1991

Date: 10.3.98

Per: Hon'ble Mr. V. Ramakrishnan, Vice Chairman.

has sought a direction to quash the judgment/order dated 3.1.91 passed by the presiding Officer, Labour Court No.11, Ahmedabad as at Annexure A-1. Mr. Shevde agrees that now it is well settled that this Tribunal has no jurisdiction to pass such orders as sought for. Mr. Shevde requests that the papers may be returned to the Railways so that they may pursue the matter before the appropriate forum.

In **the** light of the submission of Mr. Shevde the O.A. stands disposed of. In view of the final disposal interim order stands vacated. The papers may be returned to Mr. Shevde. No costs.

(V.Ramakrishnan) Vice Chairman

f.c.